2301

*334. SHRI N. K. SHEJWALKAR: SHRI PREM MANOHAR : SHRI PITAMBER DAS : SHRI SUNDAR SINGH BHANDARI

Will the PRIME MINISTER be pleased to state:

- (a) what are the names of the industrial and trade establishments connected with the Birla group, the Tata group, the J. K. group, the Goenka group, the Kirloskar group and the Sahu Jain group;
- (b) what is the amount of loan and other assistance, with terms thereof, given yearly to each of the said establishments since the year 1956, by the Life Insurance Corporation, the Unit Trust of India, the Industrial Credit and Investment Corporation, the National Industrial Development Corporation, the Industrial Finance Corporation and the Industrial Development Bank; and
- (c) what is the position regarding the repayment of loans and interest by these trade industrial establishments?

वित्त मंत्रालय में राज्यमंत्री (श्री पी० सी० सेठी) : (क) से (ग) सभा की मेज पर एक विवरण रख दिया गर्या है।

विवरण

(क) बडे औद्योगिक सम्हों/गृहों से संबंध कम्पितयों के नाम, जिस का उल्लेख प्रश्न में किया गया। है, औद्योगिक लाईसैस नीति विषयक जांच समिति के परिणिष्ठ 11 में निम्नलिखित विवरणमें प्रत्येक समूह/गृह रिपोर्ट के सामने दिखाये गये पृष्ठों पर दिये गये है। यह रिपोर्ट 21 जुलाई, 1969 को सभा की मेज पर रख दी गई थी।

स	मूह/गृह			वृष्ठ
(1)	विड्ला			10-20
(2)	टाटा	•	,	38-41
(3)	जे. के.	24	•	23-25
(4)	गोयंनदा	i.	,	20-22
	किरलोस्कर			68
(6)	साहू जैन			29-30

(ख) और (ग) सूचना इकट्ठी की जा रही है और सभा की मेज पर रख दी जायगी। सदन इस बात को महसुस करेगा कि चूंकि इस सूचना का संबंध कई औद्योगिक समूहों और गृहों और कई सरकारी वित्तीय संस्थाओं से है और चूंकि यह विस्तृत जानकारी 13 वर्षों के लिये मांगी गयी है इसलिये इसे इकट्ठा करने में कुछ समय लगेगा।

to Questions

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (c): A statement is laid on the Table of the House.

STATEMENT

(a) The names of concerns comprised in the Large Industrial group/houses referred to in the question being rather lengthy are not being reproduced in this statement. Details are given in appendix II to the report of the Industrial Licensing Policy Inquiry Committee, laid on the Table of the House on the 21st July, 1969 on pages indicated against each group/ houses in the statement below:—

Group/H	Pages			
(i) Birla.				10-20
(ii) Tata.				38-41
(iii) J. K.	7+			23-25
(iv) Goenka		×		20-22
(v) Kirloska	Éu	-	10	68
(vi) Sahu Ja	in .	2		29-3

(b) & (c) The information is being collected and will be laid on the Table of the House. The House will appreciate that since a number of industrial groups and houses, a number of public financial institutions are concerned, and since detailed information has been sought covering" a period of 13 years, its collection will take some time.]

COMPENSATION FOR ACQUISITION OF LAND IN DELHI

*3₃₅. SHRI ABID ALI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased

^[] English translation.

to refer to the reply to Starred Question No. 196 given in the Rajya Sabha on the sgth July, 1969 a'id state:

- (a) how many persons have not yet been paid the emperisation in regard to their acquisition of lands in Delhi;
- (b) how many come under the category of the Cour decision;
- (c) when was I he decision given by the High Court and Supreme Court respectively;
- (d) what steps have been taken by Government to regularise the illegal action Dn the basis of tht court decisidn?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI t- K. SHAH): (a) 67 persons have not come forward to receive the compensation. The amounts payable to them have, therefore, been held as a evenue deposit ii the Treasury.

- (b) 28 persons are affected by the deci sion of the Supreme Court.
- (c) The decision was given by the High Court and the jSupreme Court on 25th January, 1966 an> 1 8th November, 1968 respectively.
- (d) The mattei is still under the consideration of Gover iment.

CONSTRUCTION IF MARKET AT AZADPURP DELHI

- ◆336. SHRI 1. V. BHADRAM :Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URJAN DEVELOPMENT be pleased to sU ce:
- (a) whether it is a fact that the Delhi Development / uthority is constructing a new market : t Azadpur, Ďelhi; and
- (b) if so, whether all the merchants doing business in Subzimandi are being allotted plots of land at Azadpur for this purpose?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI F., K. SHAH): (a) Yes, Sir.

- (b) Yes, Sir; to the extent of availability of plots and subjt ct to verification of their eligibility.
 - 2-50 R. S./69

to Questions फॅब्टरियों से गन्दे पानी का निकास

* 337. श्री निरंजन वर्मा: क्या स्वास्थ्य तया परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) मिलों और फैक्टरियों से निकले गन्दे पानी की समस्या को हल करन के लिए सरकार द्वारा क्या कदम उठाये जा रहे हैं ;
- (ख) क्या दूसरे देशों में इस समस्या का कोई हल निकाल लिया गया है ?

f [DISCHARGE OF SULLAGE WATER FROM THE FACTORIES

- ♦337. SHRI NIRANJAN VARMA Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the steps which are being taken by Government to solve the problem of sullage water discharged by mills and factories; and
- (b) whether some solution of the pro. blem has been found out in other countries ?]

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री '(श्री के० के बाह्र): (क) जल दूषण नियंत्रण के लिए एक विस्तृत विधेयक राज्य सभा के चानू सत्र में प्रस्तुत करने का विचार है।

(ख), यह बतलाया गया है कि अनेक विक-सित देशों में मिलों और फैक्टरियों से निकले गन्दे पानी की बहाये जाने से पहले आमतौर पर साफ किया जाता है।

t[THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) A comprehensive bill for the control of water pollution is proposed to be introduced in the Rajya Sabha in its current session.